

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-313(PB)/2017

IN THE MATTER OF:

Telenor (India) Communication Pvt. Ltd. And.....Petitioner
Bharti Airtel Ltd.

SECTION : UNDER SECTION 230-232

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

For the Petitioner(s):

For the Respondent(s): Ms. Lakshmi Gurung, Advocate for Income Tax Dept.

For the OL: Mr. Amish Tandon & Mr. Ajeyo Sharma, Company Prosecutors


For the UOI: Mr. Kamal Kant Jha, Senior Panel Counsel for Dept. of Telecommunication

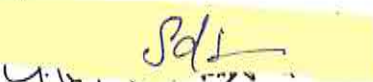
For the RD(NR): Mr. C. Balooni, Company Prosecutor

ORDER

On account of another part heard matter before the Principal Bench, the present matter could not be taken up for hearing.

List for arguments on 30.01.2018.


(M. M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)